

To,

All CMSPs/UASLs  
(Except : M/s Aircel Cellular Ltd., M/s Aircel Ltd. & M/s BPL.)

Subject: Direction under Section 13 read with paras (i) and (v) of clause (b) of sub-section (1) of Section 11 and sub-section(4) of section 12 of the TRAI Act, 1997 – Non-Compliance on TRAI's decision dated 23<sup>rd</sup> August 2006 on IUC for SMS.

WHEREAS the Authority on 23.8.2006 had convened its decision to all CMSPs/UASLs on various aspects of Interconnect Usage Charges for Short Message Services including forbearance on IUC for SMS.

2. WHEREAS the Authority sought compliance on the decision within one month i.e by 22. 09.2006.

3. AND WHEREAS the stipulated period of one month has been expired on 22.9.2006 and the requisite compliance report has not been received till date.

4. AND THEREFORE, the Authority in exercise of the powers conferred upon it under section 13 read with sub-clause (i) to (v) of clause (b) of sub-section (1) of section 11 and sub-section (4) of section-12 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), hereby directs all CMSPs/UASLs to furnish their compliance report to the Authority within 15 days from the receipt of this direction but not later than 14/10/2006 failing which necessary legal action may be initiated against the erring service providers in accordance with the law .

This issues with the approval of the Authority.

(Rajendra Singh)  
Secretary